

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.477/07

Wednesday this the 8th day of August 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

V.P.Jacob,
S/o.Philip,
Gramin Dak Sevak Mail Deliverer, Kanthalloor P.O.
Residing at Vayalattuparambil House,
Marayoor P.O., Idukki District.Applicant

(By Advocate Mr.P.C.Sebastian)

Versus

1. The Sub Divisional Inspector of Post Offices,
Munnar Sub Division, Munnar, Kerala.
PIN – 685 612.
2. The Superintendent of Post Offices,
Idukki Division, Thodupuzha – 685 584.
3. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.
4. Union of India represented by the Secretary
to Government of India, Ministry of Communications,
Department of Posts, New Delhi.Respondents

(By Advocate Mr.George Joseph,ACGSC)

This application having been heard on 8th August 2007 the Tribunal
on the same day delivered the following :-

O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant is working as GDS MD, Kanthalloor P.O. The post of
GDS MD, Marayoor became vacant on 13.3.2007 on superannuation of the
incumbent. The applicant submitted an application to the 2nd respondent in
advance on 12.1.2007 seeking a transfer to the post. Since no positive
action has been taken, the applicant has filed this O.A.

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2. On 2.8.2007 the respondents were directed to get instructions on the action taken on the representation submitted by the applicant. A counsel statement has been filed today, according to which, the representation of the applicant is still kept pending in the office as they are verifying whether retention of the vacant post is justified according to the work load. It has been submitted that as soon as this work load is assessed on receipt of the statistics from the SDI, Munnar, the question of filling up the post will be taken up and the applicant's case will be considered.

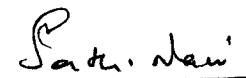
3. We, therefore, dispose of this O.A at the admission stage itself by giving a direction to the 2nd respondent to finalise the formalities expeditiously and to forward the representation of the applicant to the Regional Office in accordance with rules for early disposal. A decision may be communicated to the applicant within a period of three months from the date of receipt of a copy of this order. No order as to costs.

(Dated the 8th day of August 2007)



K.B.S.RAJAN
JUDICIAL MEMBER

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SATHI NAIR
VICE CHAIRMAN